

15.32 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**(Insertion of new section 250A)*

SHRI A. T. PATIL (Kolaba): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI A. T. PATIL: Sir, I introduce the Bill.

15.33 hrs.

CRIMINAL LAWS (AMENDMENT)
BILL*

SHRI A. T. PATIL (Kolaba): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI A. T. PATIL: Sir, I introduce the Bill.

15.33 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL**(Amendment of section 199)*

SHRI A. T. PATIL (Kolaba): Sir, I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI A. T. PATIL: Sir, I introduce the Bill.

15.34 hrs.

DOWRY PROHIBITION (AMEND-
MENT) BILL—contd.*(Amendment of sections 2, 3, etc.)*

MR. DEPUTY-SPEAKER: The House will now take up further consideration of the following motion by Shrimati Pramila Dandavate on 5th December, 1980:—

“That the Bill to amend the Dowry Prohibition Act, 1961, be taken into consideration.”

and also further consideration of the amendment moved.

Mr. Sunder Singh to continue.

श्रीमती प्रमिला दंडवते (बम्बई उत्तर मध्य) : डिप्टी स्पीकर साहब मेरी प्रार्थना है कि आज 2 घण्टे का समय और बढ़ा दिया जाय इस डिस्कशन के लिए ।